

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIR-DHA): (a) The number of casual labourers in the Department of 10's as in August, 1984 was 16,437, and that of RTP staff as in March, 1986 is 10,628 and that of ED employees as on 31-3-1985 was 3,00,851.

(b) to (d) As far as casual labourers are concerned, as this is a general proposal affecting all Departments of the Government, the same is under consideration of the Government of India in a wider perspective. Orders already exist for regularisation of the eligible casual mazdoors subject to the availability of regular vacancies. So far as RTPs are concerned, they will be absorbed as and when regular vacancies become available. As far as EDAs are concerned, there is no proposal under consideration of the Government to increase their wages at par with the regular employees. However, a One Man Committee appointed by the Government is considering the existing basis for remunerating the services of EDAs and the procedure for periodical review of their allowances. In May, 1979, the Petition Committee of Rajya Sabha also went into the question of the service conditions of EDAs. The Committee did not recommend any change in the existing system of EDAs or to treat them at par with full-time employees for all purposes. Hence the question of their absorption as regular employees does not arise.

Emoluments of Delhi Representative in the HPCL

2163. SHRI SOHAN LAL DHU-SIYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what are salary allowances total emolument and all other benefits per mensem available to the present incumbent of the post of Delhi representative in the HPCL

(b) whether it is a fact that the said incumbent has not been subjected to transfer from Delhi for the last

more than ten years; if so, the reasons therefor;

(c) whether it is also a fact that previously the post of Regional Manager (Delhi) was also held by the same person for a long time along with the post of Delhi Representative; and

(d) if so, the details thereof with period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): (a) The salary and allowances of the present incumbent of the post of Delhi representative in the Hindustan Petroleum Corporation Limited are as under:—

	Rs. p r month
Salary	3,900
D.A.	739.35
G.C.A.	75.00

Other benefits include Company Housing, Car operating expenses for official purposes etc., as per Corporation's rules.

(b) Yes, Sir.

(c) and (d) The present incumbent held the joint charge of the positions of Delhi District Manager and Delhi Representative during the period 14-1-75 to 12-9-79.

According to the Corporation's policy, certain functional specialists and senior officers at the Corporate Headquarter's Office in Bombay and the resident representative's Office, Delhi are generally not transferred based on work exigencies.

विभागेतर कर्मचारी

2164 श्री अश्वमेधनाथ बालमीकी : क्या संसार में यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि डाक और तार विभाग में विभागेतर कर्मचारी कार्यरत हैं यदि हाँ, तो इसके क्या कारण हैं;

(ख) क्या यह भी सच है कि इ विभिन्न कर्मचारियों के कारण स्थानांतरणों (नियम 38 के अधीन) और परस्पर स्थानांतरणों पर गंभीर रूप से असर पड़ा है; और

(ग) यदि हा, तो सरकार इस गंभीर समस्या के समाधान हेतु क्या कार्यवाही करने का विचार रखती है और यदि नहीं तो इससे क्या करण है?

सचिव मंत्रालय के राज्य मंत्री (श्री राम निवास मिश्रा) :

(क) यह सच है कि डाक विभाग में अतिरिक्त विभागीय कर्मचारी कार्य कर रहे हैं। वे विभाग के अंशकालिक कर्मचारी होते हैं तथा इन्हें 2 से लेकर 5 घंटे तक काम करना पड़ता है। इन अतिरिक्त विभागीय एजेंटों को देश के उन पिछड़े तथा ग्रामीण क्षेत्रों में डाक सुविधाएं प्रदान करने में कार्य में लगाया जाता है जहां लागत की दृष्टि से तथा अत्यधिक कार्यभार होने के कारण डाक घर नहीं खोले जा सकते हैं।

(ख) और (ग) अतिरिक्त विभागीय एजेंटों पर पृथक नियम लागू होते हैं—विभागीय कर्मचारियों के स्थानांतरण (नियम 38 के अधीन) तथा परस्पर स्थानांतरण संबंध में उनका नियमित कर्मचारियों के साथ कोई संबंध नहीं होता है। अतिरिक्त विभागीय एजेंटों को स्थानिक आधार पर नियुक्त किया जाता है। स्थानांतरण एक स्थान से दूसरे स्थान या एक पद से दूसरे पद पर नहीं हो सकता है। अतः उनके स्थानांतरण या परस्पर स्थानांतरण पर प्रभाव पड़ने का प्रश्न ही नहीं उठता।

Industrial collaboration agreements with Italian firms

2165. SHRI DIPEN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) what is the total number of Industrial collaboration agreements signed between Indian and Italian firms in the public and private sectors during the years 1984-85 and 1985-86, year-wise;

(b) how many such projects have been signed for the agricultural sector during the same period;

(c) the States to which these projects have been distributed; and

(d) how many more such projects with Italian collaboration are expected in the year 1986-87?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) The statistical information regarding Foreign Collaboration is maintained calendar year-wise. 38 and 56 proposals for foreign collaboration with Italian firms were approved by Government during the year 1984 and 1985 respectively. The details of all approved foreign collaborations showing the names of Indian and foreign firms, item of manufacture and nature of collaboration are published on a quarterly basis by Indian Investment Centre as a supplement to its Monthly News Letter. Copies of this publication are sent regularly to Parliament Library.

(d) As approvals are in response to proposals made, no projection is possible.

2160. [Transferred to the 19th March, 1986].

Setting up of heavy and medium scale industries in backward areas

2167. SHRIMATI PRATIBHA SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Central Government propose to set up any heavy and medium scale industries in the economically and industrially backward areas; and

(b) if so, whether the new entrepreneurs are going to get special facilities or the incentives and concessions for setting up of such industries?